Setting up of Lok Adalats

2268. SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of setting up of Lok Adalats in various States/UTs in the country;
- (b) whether Lok Adalats have since been set up in all regions of the country to help fast-track justice to the people;
 - (c) if so, the details thereof; and
- (d) whether it is proposed to provide some incentives to the States who go fast in this direction; and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (c) A statement showing the number of Lok Adalats organised during the last two financial years *viz.* 2011-12 and 2012-13, State/UTs-wise, is given in Statement (See below).

(d) No such proposal is under consideration.

Number of Lok Adalats organised during the last two financial years viz. 2011-12 and 2012-13, State/UTs-wise

Sl. No.	Name of the State Authority	Number of Lok Adalats organised	
		2011-12	2012-13
1	2	3	4
1.	Andhra Pradesh	16,330	15,269
2.	Arunachal Pradesh		8
3.	Assam	59	66
4.	Bihar	2,515	2,413
5.	Chhattisgarh	1,774	2,252
6.	Goa	64	106

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1	2	3	4
7.	Gujarat	10,40	0 10,091
8.	Haryana	1,47	8 2,871
9.	Himachal Pradesh	59	6 404
10.	Jammu and Kashmir	46	7 575
11.	Jharkhand	4,66	4 1,692
12.	Karnataka	28,07	0 14,067
13.	Kerala	3,82	0 4,185
14.	Madhya Pradesh	1,42	0 1,440
15.	Maharashtra	3,22	7 2,868
16.	Manipur		5 3
17.	Meghalaya	1	5 6
18.	Mizoram	2	9 25
19.	Nagaland		58
20.	Odisha	59	6 990
21.	Punjab	3,34	5 3,322
22.	Rajasthan	20,82	8 18,975
23.	Tamil Nadu	5,15	5,011
24.	Tripura	8	2 105
25.	Uttar Pradesh	2,58	8 4,018
26.	Uttrakhand	20	8 182
27.	West Bengal	1,30	7 1,506
28.	Andaman and Nicobar Isla	and 7	6 26
29.	U.T. Chandigarh	88	4 822
30.	Dadra and Nagar Haveli		2 3

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1	2	3	4
31.	Daman and Diu	2	5
32.	Delhi	1,134	1,182
33.	Lakshadweep	108	44
34.	Puducherry	106	99

Assistance to advocates of SC/ST/Backward Classes

†2269. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to provide financial assistance to advocates belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes to encourage them; and
- (b) if so, the details thereof and by when a final decision will be taken in this regard; and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) No, Sir.

(b) Does not arise.

Women's Reservation Bill

†2270. SHRI RAM VILAS PASWAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Women's Reservation Bill is pending for a long time; and
- (b) whether Government would introduce the Women's Reservation Bill and get it passed immediately?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) and (b) A Bill, namely, the Constitution (One Hundred and Eighth Amendment) Bill, 2008 providing for reservation for women in as nearly as one-third of the total seats of the Lok Sabha and of the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years was introduced in the Rajya Sabha on 6th May 2008. The Rajya Sabha passed the Bill

[†]Original notice of the question was received in Hindi.